

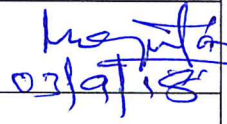
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.09.2018 AT 10.30 AM**

|                                  |  |
|----------------------------------|--|
| TRANSFER PETITION NO.            |  |
| COMPANY PETITION/APPLICATION NO. | CP (CAA) No. 418/230/HDB/2018  |
| NAME OF THE COMPANY              | Celon Laboratories Pvt Ltd (Demerged Co.) & Mviyes Pharma Ventures Pvt Ltd (Resulting Co.) |
| NAME OF THE TRANSFEROR           |  |
| NAME OF THE TRANSFEREE           |  |
| UNDER SECTION                    | 230  |

**Counsel for Petitioner(s):**

| Name of the Counsel(s)  | Designation | E-mail & Telephone No.               | Signature   |
|-------------------------|-------------|--------------------------------------|---|
| CS R. Ramakrishna Gupta | PCS         | ramakrishna@rda-cr.com<br>9848819115 |  |
|                         |             |                                      |   |

**Counsel for Respondent(s):**

| Name of the Counsel(s)                                       | Designation | E-mail & Telephone No. | Signature |
|--|-------------|------------------------|-----------|
|  |             |                        |           |
| <b><u>ORDER</u></b>  |             |                        |           |
| Learned PCS Mr. R. Ramakrishna Gupta present for Petitioner. |             |                        |           |

Petitioner filed proof of service of publication and proof of service of notice on statutory authorities.

Representation of RD & RBI received.

No other representation received.

No objections received from public.

Reply filed by the Petitioner to the representation of RBI.

Petitioner shall file affidavit regarding regularization of the investment made by Mr. Vimal Kumar Kavuru.

List the matter on 07.09.2018.

  
MEMBER JUDICIAL